

EAST COAST RAILWAY

File No. DRM/Engg/KUR/24-25/
E-Tender/81, Dt. 18.11.2024

1. Tender No. e-tenderEastkur-239-2024,
Date: 13.11.2024

Description: UNLOADING OF INCOMING MATERIALS, LEADING AND STACKING OF MATERIALS, TRANSPORTATION OF PWAY MATERIALS FROM DIFFERENT LOCATION INSIDE AND OUTSIDE OF KHURDA ROAD DIVISION AT SENIOR SECTION ENGINEER/ DSD/CUTTACK UNDER ASSISTANT DIVISIONAL ENGINEER/CUTTACK OF KHURDA ROAD DIVISION.

Approx cost of the work: ₹67.71 lakhs, EMD: ₹1.35,400/-

2. Tender No. e-TenderSouthKUR-235-2024,
Date: 08.11.2024

Description: EXECUTION OF THROUGH SLEEPER RENEWAL FOR A LENGTH OF 55.00 KMS ON DIFFERENT PATCHES OF KHURDA ROAD DIVISION.

Approx cost of the work: ₹1275.13 lakhs, EMD: ₹7,87,600/-

3. Tender No. e-TenderSouthkur-236-2024,
Date: 08.11.2024

Description: PROVISION OF 16 NOS. GOOMTIES (AUTO CUM GATE GOOMTIES) IN CONNECTION WITH AUTO SECTION IN BALUGAON-GANJAM SECTION UNDER THE JURISDICTION ASSISTANT DIVISIONAL ENGINEER/BALUGAON OF KHURDA ROAD DIVISION.

Approx cost of the work: ₹701.10 lakhs, EMD: ₹5,00,600/-

4. Tender No. Tender-EastKUR-238-2024,
Date: 13.11.2024

Description: EXECUTION OF CTR(S) ON LOOP LINES OF ROUTE NO. 9, 11 AND 12 OF CUTTACK YARD UNDER DIVISIONAL ENGINEER (EAST) SECTION OF KHURDA ROAD DIVISION.

Approx cost of the work: ₹46.76 lakhs, EMD: ₹93,500/-

Completion Period of the work: 36 (Thirty Six Months) (for sl. no. 1), 15 (Fifteen Months) (for sl. no. 2), 10 (Ten Months) (for sl. no. 3) and 06 (Six Months) (for sl. no. 4).

Date & time of Tender Closing: 04.12.2024, 1500 hrs (For All Tenders).

No manual offers sent by Post/ Courier/Fax or in person shall be accepted against such e-Tenders, even if these are submitted on firm's letter head and received in time. All such manual offers shall be considered invalid and shall be rejected summarily without any consideration.

Complete information including e-tender documents of the above e-Tenders is available in website <http://www.reps.gov.in>

Note: The prospective tenderers are advised to visit the website 10 (ten) days before the date of closing of tender to note any changes/ corrigendum issued for this tender.

Divisional Railway Manager (Engg.)
PR-745/P24-25
Khurda Road

CHANGE OF NAME

I, Jyoti Kumar S/o, Prabhu Narainsingh (Age 36) #224/70, 5th Cross, Shivaramaiah Layout, 3rd Block, 1st Stage, HBR Layout Bangalore - 560043, have changed my name to **UMAR** vide affidavit dated 4/1/2019, Sworn before notary K.Venkateshan Bangalore.

FORM NO.URC-2
Advertisement giving notice about registration under Part I of Chapter XXI of the Act

(Pursuant to section 374(b) of the Companies Act, 2013 and rule 4(1) of the Companies (Amendment) (Registrar) Rules, 2014)

1. Notice is hereby given that in pursuance of sub-section (2) of section 366 of the Companies Act, 2013, an application has been made to the Registrar of Companies at Bengaluru that "Specfill Spray LLP" a Limited Liability Partnership (LLP) may be registered under Part I of Chapter XXI of the Companies Act 2013, as a company limited by shares.

2. The principal objects of the company are as follows:
To carry on the business of manufacture and packaging and wholesale or retail buying and selling of medicated aerosol spray both Allopathy, Personal care and Ayush and related activities.

3. A copy of the draft memorandum and articles of association of the proposed company may be inspected at the office No. 168A, Bommasandra, Jigani Link Road, Industrial Area, Jigani, Bangalore -560105.

4. Notice is hereby given that any person objecting to this application may communicate their objection in writing to the Registrar at Central Registration Centre (CRC), Indian Institute of Corporate Affairs (IICA), Plot No. 6, 7, 8, Sector 5, IIT Manesar, District Gurgaon (Haryana), Pin Code-122050, within twenty-one days from the date publication of this notice, with a copy to the company at its registered office.

Dated this 25th day of November 2024.

For SPECIFILL SPRAY LLP

Sd/- Harsha Chidambar Manjappa Designated Partner (DIN: 00761941)	Sd/- Reshma Bananri Vijay Designated Partner (DIN: 00762017)
---	--

THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY AND IS NOT A PROSPECTUS ANNOUNCEMENT. THIS DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE TO SECURITIES. THIS PUBLIC ANNOUNCEMENT IS NOT INTENDED FOR PUBLICATION OR DISTRIBUTION, DIRECTLY OR INDIRECTLY OUTSIDE INDIA.



C2C ADVANCED SYSTEMS LIMITED

Corporate Identity Numbers: U72200KA2018PLC110361

Our Company was incorporated as 'C2C - DB Systems Private Limited, a private limited company, under the Companies Act, 2013, pursuant to a Certificate of Incorporation dated February 21, 2018 issued by the Registrar of Companies, Bengaluru, Karnataka ("RoC"). Subsequently, the name of our Company was changed to C2C Advanced Systems Private Limited and a fresh Certificate of Incorporation dated May 12, 2022 was issued by the RoC. Pursuant to a special resolution passed by our shareholders in the Extra Ordinary General Meeting held on October 28, 2023 our Company was converted into a public limited company and the name of our Company was changed to C2C Advanced Systems Limited and a fresh Certificate of Incorporation dated December 22, 2023 was issued to our Company by the RoC. For further details on the changes in the name and registered office of our Company, see "History and Certain Corporate Matters" on page 168 of the Red Herring Prospectus.

Registered Office: No 86, Wings of Eagles, SS Commercial Estate, Varthur Road, Nagavara Palaya Main Road, C V Raman Nagar, Bengaluru - 560 093, Karnataka, India
Corporate Office: C4, Anand Niketan, New Delhi - 110 021, India
E-mail: compliance@c2c-as.com; | Tel : +91 80 4372 4052; | Website: www.c2c-as.com | Company Secretary and Compliance Officer: Mr. Manjeet Singh

PROMOTERS OF OUR COMPANY: C2C INNOVATIONS PRIVATE LIMITED, PVR MULTIMEDIA PRIVATE LIMITED, LAKSHMI CHANDRA, MAYA CHANDRA, SUBRAHMANYA SRINIVASA NARENDRA LANKA, KURIYEDATH RAMESH AND MURTAZA ALI SOOMAR

C2C Advanced Systems as the pre-eminent domain agnostic technology company focused on "Intelligent Platform" is in a very unique position to dominate this space. We have a technological advantage over our existing competitors, as reflected in our higher margins and globally competitive offerings. Our expertise in architecture design, data acquisition, data analytics and machine learning, AI/ML has dual use in the civilian applications. The rigorous requirements placed by Military requirements allows us to innovate for the highest levels of performance.

THE ISSUE

INITIAL PUBLIC ISSUE OF 43,83,600 EQUITY SHARES OF FACE VALUE OF ₹ 10.00 EACH ("EQUITY SHARES") OF C2C ADVANCED SYSTEMS LIMITED (THE "COMPANY" OR THE "ISSUER") FOR CASH AT A PRICE OF ₹ [●] PER EQUITY SHARE INCLUDING A SHARE PREMIUM OF ₹ [●] PER EQUITY SHARE (THE "ISSUE PRICE") AGGREGATING TO ₹ [●] LAKHS ("THE ISSUE") OF WHICH 21,19,600 EQUITY SHARES AGGREGATING TO ₹ [●] LAKHS WILL BE RESERVED FOR SUBSCRIPTION BY MARKET MAKER TO THE ISSUE (THE "MARKET MAKER RESERVATION PORTION"). THE ISSUE LESS THE MARKET MAKER RESERVATION PORTION I.E. NET ISSUE OF 41,64,000 EQUITY SHARES AGGREGATING TO ₹ [●] LAKHS (THE "NET ISSUE"). THE ISSUE AND THE NET ISSUE WILL CONSTITUTE 26.34% AND 25.02% RESPECTIVELY OF THE POST ISSUE PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY.

Price Band: ₹ 214/- to ₹ 226/- per Equity Share of Face Value ₹ 10/- each.
The Floor Price is 21.40 times of the Face Value and the Cap Price is 22.60 times of the Face Value.
Bids can be made for a minimum of 600 Equity Shares and in multiples of 600 Equity Shares thereafter

CORRIGENDUM TO THE RED HERRING PROSPECTUS DATED NOVEMBER 11, 2024 NOTICE TO THE INVESTORS ("THE CORRIGENDUM")

Please note the following:

- Under Section titled "SECTION III - RISK FACTORS" heading "Internal Risk Factors", second paragraph of Risk factor No. 1 appearing on page no. 27 of RHP shall be read as:**
Consequently, our business is substantially dependent on projects and programmes undertaken by Gol and associated entities, such as defence public sector undertakings and government organizations involved in defence activities (collectively, the "Gol Entities") for our domestic revenues. We derived ₹ 274.00 lakhs amounting to 86.46% of our total domestic sales during the six-month ended September 30, 2024 from sales made to the prime contractors to Gol Entities.
- Under Section titled "SECTION III - RISK FACTORS" heading "Internal Risk Factors", Risk factor No. 3 will be appearing on page no. 28 of RHP shall be read as:**
Our trade receivables days were 1,910 days and 408 days for the financial years March 31, 2022, and March 31, 2023 and our trade payable days were 7,811 days for the financial years March 31, 2022. Although the Company has already realized majority of the said trade receivables and made majority of the payments to the creditors as on the date of the Red Herring Prospectus, however, we cannot guarantee that there will be no default from our trade receivables and we cannot guarantee the entire recovery. Any subsequent default by our debtors can affect our financial position and our profitability. Further, high trade receivables affect our working capital requirement as it affects the liquidity position of the business. Further this may also lead to us defaulting in the payment to our creditors which will in turn reduce the credit period and reputation that we enjoy with our suppliers and will require us to provide for additional working capital which could the liquidity position of our business.
- Under Section titled "SECTION III - RISK FACTORS" heading "Internal Risk Factors", Risk factor No. 15 appearing on page no. 33 of RHP shall be read as:**
We have identified the premises at Bengaluru for the expansion of our existing activities, and at Dubai for the new Experience Centre that is to be set up at Dubai, United Arab Emirates.
We have earmarked an amount of ₹ 160 lakhs towards the security deposit for a new premises that is to be taken on lease at Bengaluru Centre. Further we have also earmarked an amount of ₹ 458.00 lakhs towards fitouts for the new premises at Bengaluru. The amount earmarked for the fitouts are based on the quotations received from an Architect and in case there is an upward revision there could be an increase in the funds required and, in that event, we would be required to undertake variation in the disclosed utilisation of the Net Proceeds and any delay may adversely affect our business or operations.
Further, we have identified the premises at Dubai for the new experience centre that is to be set up at Dubai, United Arab Emirates and which is to be funded from our internal accruals. In case, there is a delay in commencement of activity from Dubai centre, it may affect our projected revenue from operations and business operations.
- Under Section titled "SECTION III - RISK FACTORS" heading "Internal Risk Factors", Risk factor No. 17 appearing on page no. 33 of RHP shall be read as:**
We have in the past derived a significant portion of our revenue from exports and may continue to derive a significant portion of our revenue from such customers. As per our Restated Financial Statements, our revenue from exports on a consolidated basis for the Fiscals ended 2024 and 2023 amounted to ₹ 3,089.62 lakhs and 714.80 lakhs respectively constituting 75.25% and 88.81%, respectively for the financial years ended March 31, 2024 and March 31, 2023 respectively and amounted to ₹ 4,005.46 lakhs constituting 92.67% for the period ended September 30, 2024 respectively. As our business is currently concentrated on exports which involves design of many defence products considered to be of national strategic interest, limitation or withdrawal, if any (in the case, for example, of embargoes or geopolitical conflicts), of the authorisation to export the products might have a negative impact on our operations and financial situation. Further, failure to comply with the regulations and requirements could result in contract modifications or termination and the imposition of penalties, fines and withdrawal of authorisations, could negatively affect our business, results of operations and financial condition. Authorisations can be revoked and general export controls may change in response to international conflicts or other political or geopolitical factors. Foreign exchange fluctuations could also have an adverse material impact on our revenues and profitability.
- Under Section titled "SECTION III - RISK FACTORS" heading "Internal Risk Factors", first paragraph of Risk factor No. 39 appearing on page no. 43 of RHP shall be read as:**
Our Group Company Realtime Tech Solutions Limited, has a total amount of ₹ 142.92 Lakhs as employee provident fund dues.
- Under Section titled "SECTION IV - INTRODUCTION - OBJECT FOR THE ISSUE" heading "Towards Fit-outs at our proposed premises at Bengaluru and the proposed Experience Centre at Dubai", first paragraph appearing on page no. 95 of RHP shall be read as:**
The Dubai Experience Centre would be located at Shade Nos - 23-01, Technology Park, RAKEZ, Ras al Khaimah, U.A.E. The rent would be 60,000 dirhams per year with an escalation of 10% after 3 years. The security deposit would be 60,000 Dirhams and 2,65,000 Dirham will be towards fit out expenses, therefore total amount of 3,25,000.00 Dirham will be from our internal accruals. This will be a 1500 sq ft fully fitted as per the specification of the Company. This has been estimated on the basis of the letter dated May 15, 2024 received from Solutions FZC, UAE the lessors of the property. The cost of Experience centre of Dubai including of Fit-outs and Security Deposit shall be met from Internal accruals of the company.
- Under Section titled "SECTION IV - INTRODUCTION - OBJECT FOR THE ISSUE" heading "Utilization of Net Proceeds" and "The Issue", on Page 89 of RHP and Under Section titled "Summary of Red Herring Prospectus" heading "Object of the Issue" on Page 21 of RHP will be read as:**
The text "Towards fit-outs at the new premises at both Bengaluru and Dubai" and "2. Towards Fit-outs at our new premises at Bengaluru and Experience Centre at Dubai" shall be read as "2. Towards Fit-outs at our new premises at Bengaluru".
The text "3. Towards security deposit for our new premises at Bengaluru and Dubai" shall be read as "3. Towards security deposit for our new premises at Bengaluru".
- Under Section titled "SECTION IV - INTRODUCTION - OBJECT FOR THE ISSUE" heading "3. Towards security deposit for the new premises at Bengaluru", second paragraph on page 96 of RHP will be read as:**
The new premises which is to be located at Whitefield would be approximately 20,000 sq. ft and the security deposit that is to be deposited with the lessors is estimated to be ₹ 160.00 lakhs. This has been provided on the basis of the letter from Neil Rao Towards the lessors of the property.
- Under Section titled "SECTION IV - INTRODUCTION - OBJECT FOR THE ISSUE" heading "Funding working capital requirements of our Company", Justification of Holding Period of Trade Receivables appearing on page no. 97 of RHP shall be read as:**
(₹ in Lakhs, unless specified otherwise)

Particulars	FY22 (A)
Revenue from Operations (A)	34.69
Trade Receivables (B)	181.58
No. of Days in a Year (C)	365
Holding Period (D) = ((B)/(A)) * (C)	1,911

Particulars	FY20(A)	FY21(A)	FY22(A)	FY23(A)	FY24(A)
Revenue Summary					
GLOBAL	-	0.22	-	714.80	3089.62
IP Driven/License	-	-	-	-	477.68
Defense projects	-	-	-	-	1422.67
Project Services	-	-	-	-	1189.28
% of total sales-Global	-	0.20%	-	88.81%	75.25%
DOMESTICS	534.92	107.46	34.69	90.07	1,016.26
IP Driven/License	-	-	-	-	630.20
Defense projects	-	-	-	-	312.25
Project Services	-	-	-	-	73.81
% of Total Sales/Revenue Domestic	100.00%	99.80%	100.00%	11.19%	24.75%
TOTAL REVENUE (%)	534.92 (100.00%)	107.67 (100.00%)	34.69 (100.00%)	804.87 (100.00%)	4,105.89 (100.00%)

Our revenue on the basis of domestic contracts and overseas contracts for the for the fiscal years ended March 31, 2024, 2023 and March 31, 2022 and for the six-month period ended September 30, 2024 is as follows:

Particulars	Amount (Rs. In Lakhs) and (%)			
	September 30, 2024	March 31, 2024	March 31, 2023	March 31, 2022
Prime contractors to GOI	274.00 (86.46%)	-	-	-
Non GOI Contracts	42.91 (13.54%)	1016.26 (100.00%)	90.07 (100.00%)	34.69 (100.00%)
Total Domestic Revenue	316.91 (100.00%)	1016.26 (100.00%)	90.07 (100.00%)	34.69 (100.00%)

Our product/service wise revenue for the last three financial years is as under:

Particulars	Rs in Lakhs				
	FY20(A)	FY21(A)	FY22(A)	FY23(A)	FY24(A)
Revenue Summary					
GLOBAL	-	0.22	-	714.80	3089.62
IP Driven/License	-	-	-	-	477.68
Defense projects	-	-	-	-	1422.67
Project Services	-	-	-	-	1189.28
% of total sales-Global	-	0.20%	-	88.81%	75.25%
DOMESTICS	534.92	107.46	34.69	90.07	1,016.26
IP Driven/License	-	-	-	-	630.20
Defense projects	-	-	-	-	312.25
Project Services	-	-	-	-	73.81
% of Total Sales/Revenue Domestic	100.00%	99.80%	100.00%	11.19%	24.75%
TOTAL REVENUE (%)	534.92 (100.00%)	107.67 (100.00%)	34.69 (100.00%)	804.87 (100.00%)	4,105.89 (100.00%)

14. Under Section titled "SECTION VII - LEGAL AND OTHER INFORMATION" - "GOVERNMENT AND OTHER APPROVALS" heading "III. Corporate / General Authorizations", appearing on page no. 255 of RHP shall be read as:

Sl. No.	Nature of Registration/License	Registration / License Number	Applicable Laws	Issuing Authority	Date of Issue	Date of Expiry
3.	Registration Certificate of Goods & Service Tax (GST)	29AAHCC4189Q1ZQ	Central Goods and Services Tax Act, 2017 & Karnataka Goods and Services Tax Act, 2017	Central Government and Karnataka State Government	January 31, 2024	Valid till Cancelled

15. Under Section titled "SECTION VII - LEGAL AND OTHER INFORMATION" - "GOVERNMENT AND OTHER APPROVALS" heading "IV. Industrial Licenses applied for but not yet received", appearing on page no. 256 of RHP shall be read as:

Sl. No.	Nature of Registration/License	Registration / License Number	Applicable Laws	Issuing Authority	Date of Issue	Date of Expiry
1.	Industrial License	IL / IDR / ACK/ 277146/2024	IDR Act, 1951 and Arms Act, 1959	DPIIT	Applied on 19/01/2024	-

16. Under Section titled "SECTION VII-LEGAL AND OTHER INFORMATION" - "OUTSTANDING LITIGATIONS AND MATERIAL DEVELOPMENTS" heading "Amounts due to Small Scale Undertakings", appearing on page no. 253 of RHP shall be read as:

Sl. No.	Particulars	No. of Creditors as of September 30, 2024	Amount involved as of September 30, 2024 (Rs. in Lakhs)
1.	Micro, Small and medium enterprises	01	40.48
2.	Other creditors	39	161.18

17. Under Section titled "SECTION VII - LEGAL AND OTHER INFORMATION" - "OTHER REGULATORY AND STATUTORY DISCLOSURE" heading "Authority for the Issue - Corporate Approvals", appearing on page no. 257 of RHP shall be read as:
The Board of Directors, pursuant to a resolution passed at their meeting held on February 08, 2024 and April 27, 2024 authorized the Issue, subject to the approval of the shareholders of our Company under Section 62(1)(c) of the Companies Act, 2013, and such other authorities as may be necessary. The shareholders of our Company have, pursuant to a special resolution passed under Section 62(1)(c) of the Companies Act, 2013 at an Extra-Ordinary General Meeting held on February 12, 2024 and April 29, 2024 have authorized the Issue.
The above changes are to be read in conjunction with the RHP and accordingly their references in the RHP stand updated pursuant to this Corrigendum.
All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the Red Herring Prospectus.

BOOK RUNNING LEAD MANAGERS TO THE ISSUE	REGISTRAR TO THE ISSUE	COMPANY SECRETARY AND COMPLIANCE OFFICER
 MARK CORPORATE ADVISORS PRIVATE LIMITED CIN Number : U67190MH2008PTC181996 Address: 404/1, The Summit Business Bay, Sant Janabai Road (Service Lane), Off W. E. Highway, Vile Parle (East), Mumbai - 400 057. Maharashtra Tel. No. : +91 22 2612 3207/08 Email id: smeipo@markcorporateadvisors.com Investor Grievance Email id: investorgrievance@markcorporateadvisors.com Website: www.markcorporateadvisors.com Contact Person: Mr Manish Gaur SEBI Registration Number: INM000012128	 BEELINE CAPITAL ADVISORS PRIVATE LIMITED SEBI Registration Number: INM000012917 Address: B 1311-1314, Thirteenth Floor, Shilp Corporate Park, Rajpath Rangoli Road, Thalteje, Ahmadabad, Gujarat-380054, India. Telephone Number: 079 4918 5784 Email id: mb@beelinemb.com Investors Grievance Id: ig@beelinemb.com Website: www.beelinemb.com Contact Person: Mr. Nikhil Shah CIN: U67190GJ2020PTC114322	 LINK INTIME INDIA PRIVATE LIMITED Address: C-101, 1st Floor, 247 Park, L.B. S. Marg, Vikhroli (West) Mumbai 400 083 Maharashtra, India Tel. No : + 91 22 4918 6200 Email id: c2cme ipo@linkintime.co.in Investor grievance e-mail: c2cmeipo@linkintime.co.in Website: www.linkintime.co.in Contact Person: Ms. Shanthi Gopalkrishnan. SEBI Registration No.: INR000004058
On behalf of Board of Directors For, C2C ADVANCED SYSTEMS LIMITED Sd/- Lakshmi Chandra Managing Director		
Place: Bengaluru Date: November 24, 2024		
Disclaimer: C2C Advanced Systems Limited is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public issue of its Equity Shares and has filed the RHP with the Registrar of Companies, Bengaluru, Karnataka on November 12, 2024 and thereafter with SEBI and the Stock Exchanges. The RHP is available on the websites of SEBI at www.sebi.gov.in , website of the Company at www.c2c-as.com , the website of NSE i.e. www.nseindia.com , the website of the BRLMs i.e. Mark Corporate Advisors Private Limited and Beeline Capital Advisors Private Limited at www.markcorporateadvisors.com and www.beelinemb.com , respectively. Any potential investors should note that investment in equity shares involves a high degree of risk and for details relating to the same, please refer to the RHP including the section titled "Risk Factors" beginning on page 26 of the Red Herring Prospectus. The Equity Shares have not been and will not be registered under the U.S. Securities Act of 1933, as amended (the "Securities Act") or any state securities laws in the United States, and unless so registered, and may not be issued or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the Securities Act and in accordance with any applicable U.S. state securities laws. The Equity Shares are being Offered and sold outside the United States in "offshore transactions" in reliance on Regulation S under the Securities Act and the applicable laws of each jurisdiction where such Offers and sales are made. There will be no public offering in the United States.		

FORM A PUBLIC ANNOUNCEMENT

(Under Regulations 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate persons) Regulations, 2016
FOR THE ATTENTION OF THE CREDITORS OF
FOUR FLAVOURS LLP, LLPIN : AAD - 8427

RELEVANT PARTICULARS	
1. Name of the corporate Debtor	Four Flavour LLP
2. Date of incorporation of corporate Debtor	28th April 2015
3. Authority under which corporate debtor is incorporated / Registered	ROC - Bangalore
4. Corporate identity No. / Limited liability identification of the corporate Debtor	LLPIN : AAD-8427
5. Address of the registered office and principal office (if any) of corporate Debtor	Regd. Office : No. 133/2, 4th Floor , Janardhan towers Residency Road , Bengaluru - 560 025.
6. Insolvency commencement date in respect of corporate debtor	20-11-2024
7. Estimate date of closure of insolvency process	19-05-2025
8. Name and Registration number of Insolvency professional, as registered with the Board	Name : Hari T Devadiga Regn. No. IBBI/PA-002/IP-NO02/ 2018-19/12351
9. Address and email of the interim resolution professional, as registered with the Board	Address : No. 3, Devi Krupa, 7th Main, 3rd Phase, Ayappa Nagar, KR Puram Post, Bangalore - 560036. Email: devadiga_hari@hotmail.com
10. Address and e-mail to be used for correspondence with interim resolution professional	Address : No. 3, Devi Krupa, 7th Main, 3rd Phase, Ayappa Nagar, KR Puram Post, Bangalore - 560036. Email: hanirfourflavours@gmail.com
11. Last date of submission of claims	04-12-2024
12. Class of creditors , if any under clause (b) of sub section (6A) of section 21 , ascertained by interim resolution professional	Not Applicable
13. Name of Insolvency professionals identified to act as authorized Representative of creditors in class (Three name of each class)	Not Applicable
14. (a) Relevant forms and (b) Details of Authorised representative	Form 'c' Web link : https://ibbi.gov.in/en/home/downloads N.A

Notice is hereby given that the National company Law Tribunal, Bangalore , Principal Bench, has ordered the commencement of a corporate Insolvency resolution process of the Four Flavours LLP on 20-11-2024.

The creditors of Four Flavours LLP, are hereby called upon to submit their claims with proof on or before 04-12-2024 to the interim resolution professional at the address mentioned against entry No. 10

The financial creditors shall submit their claim with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Hari T Devadiga
Interim Resolution Professional
Four Flavours LLP
Regn. No. IBBI/PA-002/IP-NO02/2018-19/12351
AFA valid upto 30-06-2025

Date : 24-11-2024
Place : Bangalore



Regd. Office: IDBI Bank Ltd, IDBI Tower, WTC Complex, Cuffe Parade, Mumbai - 400005 Tel: 022-66553355

CIN: L65190MH2004G014839

IDBI Bank Ltd.
Advertisement No. 10/2024-25

Recruitment of Junior Assistant Manager (JAM), Grade 'O' 2025-26

IDBI Bank Ltd. invites online applications for the following positions :

S. N.	Position	Tentative Vacancies
1.	JAM - Grade 'O' (Generalist) (Regional Level)	500
2.	JAM - Grade 'O' (Agr. Asset Officer)	100

For eligibility criteria (age, qualification etc.), requisite fees and other details, please visit the 'Careers' section of the Bank's website www.idbibank.in

Online registration window is open from November 21, 2024 till November 30, 2024.

NOTE: IDBI Bank reserves the right to accept or reject any/ all application(s) without assigning any reason(s) whatsoever. Any addendum/modifications with regards to the selection process shall only be published on the Bank's website (career section) www.idbibank.in and not through any other mode. Candidates are requested to regularly visit the website as above, for update in the matter.

Place - Mumbai **General Manager-HR**